

respond to the questions raised in this regard.....(*Interruptions*)

13.14 hrs.

PAPERS LAID ON THE TABLE

SHRI SRIKANTA JENA: Sir, the Home Minister is keeping quiet and he is not responding. Let the Home Minister respond.....(*Interruptions*)

**Annual Report, Annual Accounts and Review on the working of Kendriya Hindi Shikshan Mandal, Agra for 1989-90 and a Statement showing reasons for delay in laying these papers**

[*Translation*]

[*English*]

SHRI MADAN LAL KHURANA: You please ask him to say that he is going to dismiss it.

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJÁ): On behalf of Shri Arjun Singh, I beg to lay on the Table:

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): This is not the way. You please sit down.

[*English*]

SHRI SRIKANTA JENA: What is the categorical reply? Let him make a statement.

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 1989-90.

MR. DEPUTY SPEAKER: If Members continue to agitate in this manner, I presume that they are not prepared to hear the Agriculture Minister. Then you cannot accuse me. Please sit down. I call the hon. Minister of Agriculture.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 1989-90 along with Audited Report thereon.

SHRI DIGVIJAYA SINGH (Rajgarh): He has not answered to Shri Chandra Shekhar's question as to whether he will obey the Court's verdict. He must respond to Shri Chandra Shekhar's question.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Kendriya Hindi Shikshan Mandal, Agra, for the year 1989-90.

[*Translation*]

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

SHRI BALRAM JAKHAR: It was raised earlier also. We are ready to have a discussion on it here, if the members let us do so. When there is discussion, everything will come to the fore.

[Placed in Library. See No. L.T. - 2683/92]

[*English*]

**Environment (Protection) Fifth Amendment Rules, 1992 and Environment (Protection) Sixth Amendment Rules, 1992**

MR. DEPUTY SPEAKER: We will now take up Papers laid on the Table.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND

Shri Arjun Singh please.

TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJANKUMARAMANGALAM): On behalf of Shri Kamal Nath, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 26 of the Environment (Protection) Act, 1986:-

- (i) The Environment (Protection) Fifth Amendment Rules, 1992 published in Notification No. G.S.R. 688(E) in Gazette of India dated the 24th July, 1992.
- (ii) The Environment (Protection) Sixth Amendment Rules, 1992 published in Notification No. G.S.R. 733(E) in Gazette of India dated the 24th August, 1992.

[Placed in Library. See No. L.T.-2685/92].

**Essential Commodities (Special Provisions) Amendment Ordinance, 1992, Indian Medical Council (Amendment) Ordinance, 1992 etc. etc.**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): I beg to lay on the Table:-

(1) A copy each of the following Ordinances (Hindi and English versions) under article 123(2) (a) of the Constitution:-

- (i) The Essential Commodities (Special Provisions) Amendment Ordinance, 1992 (No. 12 of 1992) promulgated by the President on the 27th August, 1992.

[Placed in Library. See No. L.T.-2686/92].

- (ii) The Indian Medical Council

(Amendment) Ordinance, 1992 (No. 13 of 1992) promulgated by the President on the 27th August, 1992.

[Placed in Library. See No. L.T.-2687/92].

- (iii) The Dentists (Amendment) Ordinance, 1992 (No. 14 of 1992) promulgated by the President on the 27th August, 1992.

[Placed in Library. See No. L.T. - 2688/92].

- (iv) The interest on Delayed Payments to Small Scale and Ancillary industrial Undertakings Ordinance, 1992 (No. 15 of 1992) promulgated by the President on the 23rd September, 1992.

[Placed in Library. See No. L.T.-2689/92].

- (v) The Delhi Development (Amendment) Ordinance, 1992 (No. 16 of 1992) promulgated by the President on the 24th September, 1992.

[Placed in Library. See No. L.T.-2690/92].

- (vi) The Industrial Finance Corporation (Transfer of Undertaking and Repeal) Ordinance, 1992 (No. 17 of 1992) promulgated by the President on the 1st October, 1992.

[Placed in Library. See No. L.T.-2691/92].

- (vii) The Multimodal Transportation of Goods Ordinance, 1992 (No. 18 of 1992) promulgated by the President on the 16th October, 1992.

[Placed in Library. See No. L.T.-2692/92].

- (viii) The National highways (Amendment) Ordinance, 1992 (No. 20 of 1992) promulgated by the President on the